

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 91 of 2011,

Dated: 1st December, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

In the matter of:

**Haryana Power Generation Corporation
Ltd.**

....

Appellant (s)

Versus

**Haryana Electricity Regulatory
Commission & Ors.**

....

Respondent(s)

Counsel for the Appellant (s) : Mr. Pradeep Dahiya, Adv.

Counsel for the Respondent (s) : Mr. Anand K. Ganesan, Adv. for HERC
Ms. Surbhi Sharma, Adv. for R-2 & R-3.

ORDER

Learned counsel for the appellant seeks two weeks' time to file rejoinder. He is permitted to do so on or before **15th December, 2011** after serving copy of the same on the other side.

Post the matter on **12th January, 2012.**

**(Justice P.S. Datta)
Judicial Member**

**(Rakesh Nath)
Technical Member**

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